

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI**

**Original Application No.206 of 2024 (SZ)**

**& I.A. No.86 of 2024(SZ)**

[Earlier O.A. No. 596 of 2024(PB)]

**IN THE MATTER OF:**

Suo Moto matter in respect of news item  
appearing in 'The Hindu' dated 19.04.2024  
titled "**Trumankulam villagers boycott poll  
as stone quarry near hamlet disrupts water  
for irrigation**".

**And**

Tamil Nadu Pollution Control Board,  
Through its Member Secretary, Chennai and others.

...Respondents

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**Advocate  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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**And**

Tamil Nadu Pollution Control Board,  
Through its Member Secretary, Chennai and others.

...Respondents

**REPORT FILED ON BEHALF OF THE FIRST RESPONDENT**  
**TAMIL NADU POLLUTION CONTROL BOARD.**

I, S.Palanisamy, S/o. Thiru.S.Santhappan, aged 58 years, having office at No.76, Mount Salai, Guindy, Chennai-600 032, do hereby solemnly affirm and sincerely stated as follows:-

1. I submit that I am working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am authorized to file this report on behalf of the first respondent and as such I am well acquainted with the facts of the case from the records available at office.
2. It is respectfully submitted that the Hon'ble NGT, (SZ) has registered a Suo Motu based on the news item appearing in 'The Hindu' dated 19.04.2024 titled "Irumankulam villagers boycott poll as stone quarry near hamlet disrupts water for irrigation".
3. It is respectfully submitted that the news item relates to the decision of Irumankulam residents to boycott the polls due to disruption of irrigation water by a stone quarry. As per the news item, huge flex banner kept near the 12-foot-wide road branching out from the Sankarankovil - Puliyangudi highway to the sleepy hamlet of Irumankulam, Tamil Nadu announces unequivocally the residents'

*S & 19/12/24*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

decision of boycotting the poll and the reason behind it. The news item discloses that permission has been given for reopening a closed stone quarry and also for the operation of a blue metal crusher unit near the reopened quarry and in a land close to Paambukovil Santhai. The article alleges that the quarrying is going on in 15 acres of land in between two hillocks near Irumankulam and it has effectively stopped the flow of rainwater into two tanks, Periyakulam and Thonukaalkulam, which nourish crop raised on over 1,000 acres of land including paddy (if water is abundantly available in the tanks), cotton, maize etc. As per the news item, after permission was granted for quarrying, the flow of water to these two tanks almost stopped killing farming operations of Irumankulam Village.

4. It is respectfully submitted that the Hon'ble NGT, (PB) has transferred the Original Application No.596 of 2024 (PB) to Hon'ble NGT, (SZ), Chennai. The above mentioned OA was renumbered as OA No.206 of 2024(SZ) by the Hon'ble NGT, (SZ), Chennai and taken on 23.8.2024 and directed the respondents to file the report.
3. It is respectfully submitted that the stone Quarry pertains to one Mr. Premkumar and the same being operated in the Name and Style of "M/s. T.Premkumar Rough Stone Jelly and Gravel Quarry", S.F.No: 430/2, 431/1A, 431/1B, 431/1C, 432/1A, 432/1b, 432/1C & 432/1D, Ariyur village, Sivagiri Taluk and Tenkasi District is involved in the quarrying of rough stone gravel and weathered rock over and measuring to an extent of 4.24.0 Ha. It is further submitted that the unit has obtained Environmental Clearance from the State Level Environment Impact Assessment Authority – Tamil Nadu vide Lr.No SEIAA – TN/F.no:7095/1 (a) E.C.No: 4226/2020 dated: 16.06.2020.
4. It is respectfully submitted that the unit has obtained HACA clearance from the Member Secretary, Hill Area Conservation Authority/Director of Town and Country Planning, Chennai vide letter.No.13859/2018/HACA dated 31.01.2020 for establishing a Rough Stone and Gravel Quarry in Tenkasi District, Sivagiri

  
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Taluk, Ariyur Village S.F. No. 430/2, 431/1A, 431/1B, 431/1C, 432/1A, 432/1B, 432/1C and 432/1D to an extent of 4.24.0 Hect subject to the conditions imposed by the Agricultural Engineering Department, Forest Department and Geology and Mining Department (Copy Enclosed). It is further submitted that the unit obtained No Objection Certificate from the District Forest Officer, Tirunelveli.

5. It is respectfully submitted that consent to operate (CTO)-Direct orders of the Board was issued to the unit under Water and Air (P&CP) Acts vide Proc.No.F.3068TNV/TNV/RS/DEE/TNPCB/TNV/W&A/ 2020 valid for the period upto 31.03.2025 (Copy Enclosed).

i) **Quarrying of Rough Stone-** lying in Latitude 09°12'07"N to 09°12'12"N and Longitude 77°30'05"E to 77°30'18"E at S.F.No. 430/2, 431/1A, 1B, 1C, 432/1A, 1B, 1C, 1D of Ariyur village, Sivagiri Taluk, Tenkasi District in an extent of 4.24.0 Ha for Five Years - **483480 CUM.**

ii) **Quarrying of Weathered rock-** lying in Latitude 09°12'07"N to 09°12'12"N and Longitude 77°30'05"E to 77°30'18"E at S.F.No.430/2, 431/1A, 1B, 1C, 432/1A, 1B, 1C, 1D of Ariyur village, Sivagiri Taluk, Tenkasi District in an extent of 4.24.0 Ha for Five Years- **47544 CUM.**

iii) **Quarrying of Gravel -** lying in Latitude 09°12'07"N to 09°12'12"N and Longitude 77°30'05"E to 77°30'18"E at S.F.No.430/2, 431/1A, 1B, 1C, 432/1A, 1B, 1C, 1D of Ariyur village, Sivagiri Taluk, Tenkasi District in an extent of 4.24.0 Ha for Five Years- **24882 CUM.**

6. It is respectfully submitted that an association called Thonukaalkulam Neerinai Payanpaduthuvor Sangam, Rep.by its President ThiruS.Karuthapandian, S/o. Sangaiya, South Street, Irumankulam, Vadakkupudhur, Sankarankovil Taluk, Tenkasi District filed a Public Interest Litigation in W.P(MD)No.6407of

  
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 TAMIL NADU POLLUTION CONTROL BOARD  
 No.76, MOUNT SALAI, GUINDY,  
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2023 in W.M.P(MD)Nos.6065, 6067& 6068 of 2023 before the Madurai Bench Of Madras High Court and the Hon'ble High Madras, Madurai Bench by its order dated 09.08.2023 passed an order as follows;

*"It has not been shown that the process of granting quarry license in favor of the fifth respondent has been otherwise vitiated. Since no statutory violation has been brought to our notice, we decline to quash the impugned proceedings". The writ petition was disposed of accordingly."*

7. It is respectfully submitted that a review petition was filed by Thiru. P.Sathish Kumar and Thiru. S.Sundaraiah Rev.A W(MD) No.220 of 2023 in WP(MD)No. 6407of 2023 and W.M.P. (MD) No.18553 of 2023 in Rev.Apl.W.(MD)No.SR 65159of 2023, before the Hon'ble Madurai Bench of Madras High Court. The Hon'ble Court by its order dated 29.08.2024 passed the following order

*"5. With this direction to restore the nilaviyalodais that originally existed and a further restraint order imposed on the quarry leaseholder not to undertake any quarrying operations within the prohibited distance, this review application is disposed of. No costs. Connected miscellaneous petitions are closed."*

8. It is respectfully submitted that the quarry site of M/s. T. Premkumar Rough Stone Jelly and Gravel Quarry located at Ariyur Village, Sivagiri Taluk and Tenkasi District was inspected by the TNPCB officials on 12.11.2024. During the time of inspection, the following were observed:

- 1) The Quarry was not under operation. No quarrying machineries were found within the premises
- 2) The groundwater was found to be stagnated within the quarry pit.
- 3) The unit has provided cornerstones along the boundary of the quarry site.
- 4) The Quarry has provided fencing along the North and North East directions.

  
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- 5) The overburden excavated was found to be stored in the South and Southwest Directions.
- 6) When inquired, the unit's representatives stated that since the Hon'ble Madurai Bench of Madras High Court has passed the order to restore the nilaviyalodais the unit has stopped the operation.

Therefore, it is humbly prayed that this Hon'ble Tribunal may be pleased to pass an order or such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

*S. S. Santhappan*  
18/12/24  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

#### VERIFICATION

I, S.Palanisamy, S/o. Thiru.S.Santhappan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai having office at No., 76, Mount Salai, Guindy, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

*S. S. Santhappan*  
18/12/24  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.



From  
Thiru.Chandra Sekhar Sakhamuri, I.A.S.  
Member Secretary /  
Hill Area Conservation Authority,  
Director of Town and Country Planning,  
807, Anna salai,  
Chennai - 600 002.

To  
The District Collector,  
Tirunelveli District,  
Tirunelveli.

Roc.No.13859/2018/HACA, Dated:31.01.2020

Sub: DTCP - Hill Areas - Mines and Quarries - Mines Minerals - Rough Stone, Jelly and Gravel - Tirunelveli District - Sivagiri Taluk, Ariyur Village - S.F.No.430/2(1.13.5), 431/1A (0.32.0), 431/1B (0.29.0) 431/1C(0.80.5), 432/1A (0.30.0), 432/1B (0.35.0), 432/1C (0.43.0), 432/1D (0.61.0) - over an extent 4.24.0 Hectares of Patta land - Quarry lease application - Area falls under Hill village - clearance from HACA Clearance requested - Regarding.

- Ref: 1. The District Collector, Tirunelveli District. Letter Roc.No.M1/36678/2017, dated.13.07.2018 & 03.08.2018.
2. Extract of the 72<sup>nd</sup> HACA Meeting of Agenda No.14 dated:13.01.2020.

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With reference to the letter 2<sup>nd</sup> cited above, it is informed that the subject was placed before the HACA at its 72<sup>nd</sup> Meeting held on 13.01.2020 as Agenda No.14 and decided as follows.

\*The HACA decided to recommend the proposal for grant of quarry lease for quarrying Rough Stone, Jelly and Gravel in S.F.No.430/2(1.13.5), 431/1A (0.32.0), 431/1B (0.29.0) 431/1C(0.80.5), 432/1A (0.30.0), 432/1B (0.35.0), 432/1C (0.43.0), 432/1D (0.61.0) - over an extent 4.24.0 Hectares of Patta land, Ariyur Village Sivagiri Taluk, Tirunelveli District subject to the conditions imposed by the Agricultural Engineering Department, Geology and Mining department, Forest Department

Further Forest Department NOC should be obtained that the proposed mining site is not covered under Eco Sensitive Zone and the same should be produced before grant of mining lease."

A copy of the extract of the Minutes is enclosed and requested the take necessary action as per the decision of the HACA

Enclosure:

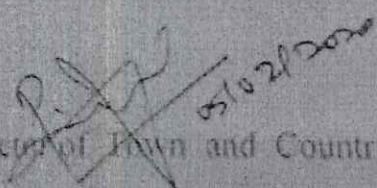

Copy of the Extract of the subject No.14  
of the minutes of the 72<sup>nd</sup> HACA Meeting.

(Sd/-) Chandra Sekhar Sakhamuri  
Member Secretary, HACA /  
Director of Town and Country Planning

Copy to:

✓ Thiru. T. Prem Kumar,  
S/o Thomas Vaikundamani,  
4/123, Main Road, Vadakkuputhur Village,  
Sankaran Koil Taluk,  
Tirunelveli District.

/ Forwarded by order

  
Deputy Director of Town and Country Planning  


8

Extract of the Subject No.14 of the Minutes of the 72<sup>nd</sup> meeting of the Hill Area Conservation Authority held on 13.01.2020 at 1.30 P.M. in the Conference Hall II<sup>nd</sup> Floor, N.K.M. Building, Secretariat, Chennai – 600 009.

Agenda No.	Subject	Decision taken in the Meeting
14.	Hill Areas – Mines and Quarries – Mines Minerals – Rough Stone, Jelly and Gravel – Tirunelveli District – Sivagiri Taluk, Ariyur Village – S.F.No.430/2(1.13.5), 431/1A (0.32.0), 431/1B (0.29.0), 431/1C(0.80.5), 432/1A (0.30.0), 432/1B (0.35.0), 432/1C (0.43.0), 432/1D (0.61.0) – over an extent 4.24.0 Hectares of Patta land – Quarry lease application – Area falls under Hill village – clearance from HACA Clearance requested – Regarding.	The HACA decided to recommend the proposal for grant of quarry lease for quarrying Rough Stone, Jelly and Gravel in S.F.No.430/2(1.13.5), 431/1A (0.32.0), 431/1B (0.29.0), 431/1C(0.80.5), 432/1A (0.30.0), 432/1B (0.35.0), 432/1C (0.43.0), 432/1D (0.61.0) – over an extent 4.24.0 Hectares of Patta land, Ariyur Village Sivagiri Taluk, Tirunelveli District subject to the conditions imposed by the Agricultural Engineering Department, Geology and Mining department, Forest Department. Further Forest Department NOC should be obtained that the proposed mining site is not covered under Eco Sensitive Zone and the same should be produced before grant of mining lease
	13859/18/HACA	

(Sd/-) Chandra Sekhar Sakhamuri  
Member Secretary,  
Hill Area Conservation Authority/  
Director of Town and Country Planning,  
807, Anna Salai,  
Chennai – 600 002.

(Sd/-) Rajesh Lakhoni  
Chairman, Hill Area Conservation  
Authority/ Principal Secretary,  
Housing and Urban Development  
Department, Secretariat,  
Chennai – 600 009.

/ Forwarded / by order /

Deputy Director of Town and Country Planning

  
5/1/2020



Category of the Industry :

RED

CONSENT ORDER NO. 2005233615322 DATED: 30/08/2020.

PROCEEDINGS NO.F.3068TNV/RS/DEE/TNPCB/TNV/A/2020 DATED: 30/08/2020

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. T.PREMKUMAR ROUGH STONE, JELLY AND GRAVEL QUARRY , S.F.No. 430/2, 431/1A, 431/1B, 431/1C, 432/1A, 432/1B,432/1C & 432/1D , ARIYUR village Sivagiri Taluk and Tenkasi District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

**Ref:** 1.Unit's application No.33615322 Dated:18.07.2020 and resubmitted on 06.08.2020.  
2.IR.No:F.3068TNV/RS/AE/TNV/2020 Dated:27.08.2020.  
3.Minutes of the 231st DLCCC meeting held on 29.08.2020(Vide Item No.DLCCC 231 -008).

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,  
M/s . T.PREMKUMAR ROUGH STONE, JELLY AND GRAVEL QUARRY  
S.F No.430/2, 431/1A, 431/1B, 431/1C, 432/1A, 432/1B,432/1C & 432/1D ,  
ARIYUR Village,  
Sivagiri Taluk,  
Tenkasi District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2025

A. Romalt Terric  
Pinto FDO  
Digitally signed by A. Romalt Terric  
Pinto FDO  
Date: 2020.08.31 21:48:52 +05'30'  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
TIRUNELVELI

To  
The Proprietor,  
M/s.T.PREMKUMAR ROUGH STONE, JELLY AND GRAVEL QUARRY,  
4/123, MAIN ROAD, VADAKKU PUTHUR VILLAGE, SANKARANKOVIL TALUK, THENKASI DISTRICT.,  
Pin: 627756

**Copy to:**

1.The Commissioner, VASUDEVANALLUR-Panchayat Union, Sivagiri Taluk, Tenkasi District .

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, TIRUNELVELI for favour of kind information.
4. File

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**SPECIAL CONDITIONS**

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Quarrying of Rough Stone - lying in Latitude 09°12'07"N to 09°12'12"N and Longitude 77°30'05"E to 77°30'18"E at S.F.No.430/2,431/1A,1B,1C,432/1A,1B,1C,1D of Ariyur village, Sivagiri Taluk, Tenkasi District in an extent of 4.24.0 Ha for Five Years	483480	CUM
2.	Quarrying of Weathered rock - lying in Latitude 09°12'07"N to 09°12'12"N and Longitude 77°30'05"E to 77°30'18"E at S.F.No.430/2,431/1A,1B,1C,432/1A,1B,1C,1D of Ariyur village, Sivagiri Taluk, Tenkasi District in an extent of 4.24.0 Ha for Five Years	47544	CUM
3.	Quarrying of Gravel - lying in Latitude 09°12'07"N to 09°12'12"N and Longitude 77°30'05"E to 77°30'18"E at S.F.No.430/2,431/1A,1B,1C,432/1A,1B,1C,1D of Ariyur village, Sivagiri Taluk, Tenkasi District in an extent of 4.24.0 Ha for Five Years	24882	CUM

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
<b>II Fugitive/Noise emission :</b>				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Drilling & Blasting	Fugitive	Water sprinkler system	
2.	Loading, Unloading and Hauling	Fugitive	Water sprinkler system	
3.	Vehicle Movement	Fugitive	Water sprinkler system	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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**Annexure enclosed if applicable. :-**

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM <sub>10</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM <sub>2.5</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 60	40 60
5.	Ozone (O <sub>3</sub> )	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m <sup>3</sup> miligram/m <sup>3</sup>	02 04	02 04
8.	Ammonia (NH <sub>3</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> )	Annual	microgram/m <sup>3</sup>	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m <sup>3</sup>	01	01
11.	Arsenic (As)	Annual	nanogram/m <sup>3</sup>	06	06
12.	Nickel (Ni)	Annual	nanogram/m <sup>3</sup>	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

**Special Additional Conditions:**

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

**Additional Conditions:**

- 1.The unit shall operate and maintain water sprinkling for the suppression of dust while movement of Vehicle and during loading and unloading of materials etc., efficiently and continuously so as to satisfy the NAAQ/Emission standards as prescribed by the Board.
- 2.The unit shall comply with Ambient Noise Level Standards prescribed by the Board.
- 3.The unit shall comply with the conditions imposed in the Environmental Clearance vide Lr.No.SEIAA-TN/F.No.7095/1(a)/EC.No.4226/2020 dated:16/06/2020.
- 4.The unit shall stop the quarrying operation when the unit has removed a quantity of 483480 m3 of Rough stone, 47544 m3 of weathered rock and 24882 m3 of gravel at any point of time or for a period of 5 years from the date of execution of lease deed whichever is earlier.
- 5.The unit shall furnish the copy of the mining lease deed immediately to this office once executed with the concerned authority.
- 6.The consent becomes invalid once the Environmental Clearance expired or the quantity of Rough Stone, Weathered rock and Gravel mentioned in the Environmental Clearance exhausted, whichever is earlier.
- 7.The unit shall follow and adopt the guidelines evolved for blasting techniques as prescribed by the Mines Department and other Competent Authorities.
- 8.The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
- 9.The unit shall collect and store the rejects of the mining activities within the unit's area.
- 10.The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
- 11.The unit shall obtain necessary other permission/clearance from the respective competent authorities or other statutes also as applicable for operation of the quarry before commencement of its operation.
- 12.The unit's operation shall not attract any public complaints.
- 13.The unit shall not use the "use and throw plastic" as specified in the G.O.Ms.No.84, E & F Department dated 25.06.2018.
- 14.The unit shall furnish the compliance report of the Environmental Clearance condition issued by SEIAA vide Lr.No. SEIAA TN/F.No.7095/1(a)/EC.No.4226/2020 dated:16/06/2020 once in 6 month to this office.

A. Romalt Terric  
Pinto FDO

Digitally signed by A. Romalt Terric  
Pinto FDO  
Date: 2020.08.31 21:49:22 +05'30'

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
TIRUNELVELI**

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

A. Romalt Terric  
Pinto FDO  
Digitally signed by A. Romalt  
Terric Pinto FDO  
Date: 2020.08.31 21:49:43 +05'30'  
**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
TIRUNELVELI**



Category of the Industry :

RED

CONSENT ORDER NO. 2005133615322 DATED: 30/08/2020.

PROCEEDINGS NO.F.3068TNV/RS/DEE/TNPCB/TNV/W/2020 DATED: 30/08/2020

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. T.PREMKUMAR ROUGH STONE, JELLY AND GRAVEL QUARRY , S.F.No. 430/2, 431/1A, 431/1B, 431/1C, 432/1A, 432/1B,432/1C & 432/1D , ARIYUR village Sivagiri Taluk and Tenkasi District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

**Ref:** 1.Unit's application No.33615322 Dated:18.07.2020 and resubmitted on 06.08.2020.  
2.IR.No:F.3068TNV/RS/AE/TNV/2020 Dated:27.08.2020.  
3.Minutes of the 231st DLCCC meeting held on 29.08.2020(Vide Item No.DLCCC 231 -008).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,  
M/s . T.PREMKUMAR ROUGH STONE, JELLY AND GRAVEL QUARRY  
S.F No.430/2, 431/1A, 431/1B, 431/1C, 432/1A, 432/1B,432/1C & 432/1D ,  
ARIYUR Village,  
Sivagiri Taluk,  
Tenkasi District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2025

A. Romalt Terric  
Pinto FDO  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
TIRUNELVELI

Digitally signed by A. Romalt  
Terric Pinto FDO  
Date: 2020.08.31 21:50:13 +05'30'

To  
The Proprietor,  
M/s.T.PREMKUMAR ROUGH STONE, JELLY AND GRAVEL QUARRY,  
4/123, MAIN ROAD, VADAKKU PUTHUR VILLAGE, SANKARANKOVIL TALUK, THENKASI DISTRICT.,  
Pin: 627756

Copy to:

17

1. The Commissioner, VASUDEVANALLUR-Panchayat Union, Sivagiri Taluk, Tenkasi District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, TIRUNELVELI for favour of kind information.
4. File

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**SPECIAL CONDITIONS**

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Quarrying of Rough Stone - lying in Latitude 09°12'07"N to 09°12'12"N and Longitude 77°30'05"E to 77°30'18"E at S.F.No.430/2,431/1A,1B,1C,432/1A,1B,1C,1D of Ariyur village, Sivagiri Taluk, Tenkasi District in an extent of 4.24.0 Ha for Five Years	483480	CUM
2.	Quarrying of Weathered rock - lying in Latitude 09°12'07"N to 09°12'12"N and Longitude 77°30'05"E to 77°30'18"E at S.F.No.430/2,431/1A,1B,1C,432/1A,1B,1C,1D of Ariyur village, Sivagiri Taluk, Tenkasi District in an extent of 4.24.0 Ha for Five Years	47544	CUM
3.	Quarrying of Gravel - lying in Latitude 09°12'07"N to 09°12'12"N and Longitude 77°30'05"E to 77°30'18"E at S.F.No.430/2,431/1A,1B,1C,432/1A,1B,1C,1D of Ariyur village, Sivagiri Taluk, Tenkasi District in an extent of 4.24.0 Ha for Five Years	24882	CUM

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewage	0.8	On Industrys own land
<b>Effluent Type : Trade Effluent</b>			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage		Trade Effluent	
			1			
1.	pH		5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO4)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH3)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates(as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b). Beta emitters	micro curie/ml	-			
36.	Fecal Coliform	MPN/100ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
  - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

**Additional Conditions:**

1. The unit shall treat and dispose the sewage through Septic tank and Soak Pit arrangement.
2. The unit shall ensure that no trade effluent is generated at any stage of its process.
3. The unit shall comply with the conditions imposed in the Environmental Clearance vide Lr.No.SEIAA TN/F.No.7095/1(a)/EC.No.4226/2020 dated:16/06/2020.
4. The unit shall stop the quarrying operation when the unit has removed a quantity of 483480 m3 of Rough stone, 47544 m3 of weathered rock and 24882 m3 of gravel at any point of time or for a period of 5 years from the date of execution of lease deed whichever is earlier.
5. The unit shall furnish the copy of the mining lease deed immediately to this office once executed with the concerned authority.
6. The consent becomes invalid once the Environmental Clearance expired or the quantity of Rough Stone, Weathered rock and Gravel mentioned in the Environmental Clearance exhausted, whichever is earlier.
7. The unit shall follow and adopt the guidelines evolved for blasting techniques as prescribed by the Mines Department and other Competent Authorities.
8. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
9. The unit shall collect and store the rejects of the mining activities within the unit's area.
10. The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
11. The unit shall obtain necessary other permission/clearance from the respective competent authorities or other statutes also as applicable for operation of the quarry before commencement of its operation.
12. The unit's operation shall not attract any public complaints.
13. The unit shall not use the "use and throw plastic" as specified in the G.O.Ms.No.84, E & F Department dated 25.06.2018.
14. The unit shall furnish the compliance report of the Environmental Clearance condition issued by SEIAA vide Lr.No. SEIAA TN/F.No.7095/1(a)/EC.No.4226/2020 dated:16/06/2020 once in 6 month to this office.

A. Romalt Terric  
Pinto FDO  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
TIRUNELVELI

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Terric Pinto FDO  
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## GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

A. Romalt Terric  
Pinto FDO

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Terric Pinto FDO  
Date: 2020.08.31 21:51:04 +05'30'

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
TIRUNELVELI**

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI  
Original Application No.206 of 2024 (SZ)  
& I.A. No.86 of 2024(SZ)  
[Earlier O.A. No. 596 of 2024(PB)]**

**IN THE MATTER OF:**  
Suo Moto matter in respect of news item  
appearing in 'The Hindu' dated 19.04.2024  
titled "**Irumanikulam villagers boycott  
poll as stone quarry near hamlet  
disrupts water for irrigation**".

**And**

Tamil Nadu Pollution Control Board,  
Through its Member Secretary, Chennai  
and others.

...Respondents

**REPORT FILED ON BEHALF OF  
THE FIRST RESPONDENT- TAMIL  
NADU POLLUTION CONTROL  
BOARD.**

**Advocate for Respondent: TNPCB  
Thiru.Sai Sathya Jith,  
Advocate, Chennai.**

**Date:18.12.2024**

**Date of Hearing on:19.12.2024**

